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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 07/2004

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SECTION OFFICER (Judl.)

FROM No. 4  
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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 07/2004

Misc Petition No: \_\_\_\_\_

Contempt Petition No: \_\_\_\_\_

Review Application No: \_\_\_\_\_

Name of the Appellant(s): D.V. Nagarkar

Name of the Respondent(s): U.O.I. - 2 ans.

Advocate for the Appellant: - Mr A.M. Singh  
Mr A.S. Singh  
TK R. Singh

Advocate for the Respondent: -

Case -

Notes of the Registry	Date	Order of the Tribunal
Application is in but not in time Petition is not filed C.F. or Rs. 50/- deposited vide IPO/B/ No. 570379439 Dated 9/1/04  <i>S. S. 6 1/2/04</i>	13.01.2004	Heard Mr. A.M. Singh, learned counsel for the applicant. The O.A. is admitted. Issue notice to the parties. Fix it on 23.2.2004 for order.
Steps taken Re. copy sent dated 13/1/04	23.02.2004	Present: The Hon'ble Shri Shanker Raju, Member (J). The Hon'ble Shri K.V. Prahadan, Member (A). The O.A. is disposed of by a speaking and reasoned order passed separately treating the O.A. as representation.
Notice & Order dt. 13/01/04 Sent to D/Section for issuing to respondent nos - 1 to 4. Leave 5/2/04.	bb	<i>h</i> Member (J)

4.3.04

Copy of the budget  
has been sent to the  
District for Reserve the  
same to the applicant  
by post.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A./XXX.No. 1117, 8, & 9 of 2004.

DATE OF DECISION 23.2.2004.

.....Shri Dilip Vitthalrao Nagpurkar & two Others:.....APPLICANT(S).

.....Mr. M. Singh, A.S. Singh & Th. R. Singh:.....ADVOCATE FOR THE  
APPLICANT(S).

-VERSUS-

.....Union of India & Others.....RESPONDENT(S)

Mr. A. Deb Roy, Sr.C.G.S.C. for Respondents in O.A.7/2004.

.....Mr. B. C. Pathak, Addl.C.G.S.C. in O.A.8 & 9/2004.....ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR. SHANKER RAJU, JUDICIAL MEMBER.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?  
Judgment delivered by Hon'ble Member (J).

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.7, 8 & 9 of 2004.

Date of Order : This, the 23rd Day of February, 2004.

THE HON'BLE SHRI SHRANKER RAJU, JUDICIAL MEMBER.

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

**O.A.7/2004:**

Shri Dilip Vitthalrao Nagpurkar  
aged 35 years  
S/o Shri V.M.Nagpurkar  
by occupation a Veterinary Field Assistant  
of Assam Rifles, No.1 Dog Unit Assam Rifles  
Head Quarters Arunachal & Assam Range  
resident of 214 Chandan Nagar, P.O: Januman Nagar  
Dist: Nagpur, Maharashtra. . . . . Applicant.

- Versus -

1. The Union of India  
through the Secretary  
to the Government of India  
Ministry of Home Affairs.
2. The Ministry of Finance  
through its Secretary  
Government of India, New Delhi.
3. The Director General of  
Assam Rifles, at Shillong-793001.
4. The Deputy Inspector General of Assam Rifles  
Arunachal and Assam Range  
Assam Rifles. . . . . Respondents.

**O.A.8/2004:**

Smt.Hijam Medhabari Meitei  
W/o L.Loken Singh  
Veterinary Field Assistant of Assam Rifles  
resident of Yaiskul Chingakham Leirak  
P.O: & P.S: Imphal (West)  
Imphal West District, Manipur. . . . . Applicant.

- Versus -

1. The Union of India  
through tis Secretary to the  
Government of India  
Ministry of Home Affairs.
2. The Ministry of Finance  
through its Secretary  
Government of India  
New Delhi.
3. The Director General  
Directorate of Assam Rifles  
Shillong-793001.
4. The Commandant, 21st Assam Rifles. . . . . Respondents.

O.A.9/2004:

Shri Nakhedei Aring  
S/o Nakhedei Hongai  
Veterinary Field Assistant of Assam Rifles  
Posted at 13th Assam Rifles  
Resident of View Land, Ukhrul  
P.O: Ukhrul, Dist: Ukhrul, Manipur. . . . . Applicant.

- Versus -

1. The Union of India  
through the Secretary to the  
Government of India  
Ministry of Home Affairs.
2. The Ministry of Finance  
through its Secretary  
Government of India  
New Delhi.
3. The Director General  
Directorate of Assam Rifles  
Shillong - 793 001.
4. The Commandant, 13th Assam Rifles  
C/O 99 APO. . . . . Respondents.

Advocates Mr.A.M.Singh, A.S.Singh & Th.R.Singh for the applicants in all three O.A.s.

Mr.A.Deb Roy, Sr.C.G.S.C. for the respondents in O.A.7 of 2004 and Mr.B.C.Pathak, Addl.C.G.S.C. for the respondents in O.A. Nos. 8 & 9 of 2004.

#### O R D E R

##### SHANKER RAJU, MEMBER(J):

As the question of facts and law involved in these three O.A. are identical, these are disposed of by this common order.

1. The applicants, who are Veterinary Field Assistants, have sought upgradation of pay scale of Rs.4,500-7,000/- in parity with Compounder (BSF) or at least to Rs.4,000-6,000/- in parity with those of other paraveterinarians w.e.f.1.1.1996.
2. As transpired, from the pleadings that the Assam Rifles by an order dated 24.4.2001 on implementation of upgraded pay to the Veterinary Field Assistants from 1.1.1996, sought approval of the Ministry of Home Affairs, which is yet to be accorded to them. In O.A.No.65 of 2002 in S.M.Singh vs. Union of India & Others disposed on 11.12.2002 directions were given to take steps to implement the

undertaking. The applicants in all the three O.A.s are covered by the aforesaid decision passed by this Bench.

3. None appears for the applicants. We have heard Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents in O.A.No.7 of 2004 and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents in O.A.Nos.8 and 9 of 2004.

4. The post of Veterinary Field Assistant in Assam Rifles is also a technical post with minimum qualification of metric with diploma. It is also not in dispute that on the recent decision of DGAR it is admitted that the pay scale of other equivalent grade with the VFA/AR have been revised to Rs.4,000-6,000/-. The applicants being equal in all respects cannot be discriminated in the matter. However, as even the Ministry of Home Affairs is in the seize of matter and have not taken a final decision, having regard to an order passed in O.A.s.269/2003 & Others in C.S.Singh and Others vs. Union of India & Others disposed on 21.1.2004 by this Bench wherein directions were issued to the applicants to move fresh comprehensive representations and the respondents to dispose of the same by taking into consideration and observations made by the Tribunal in O.A.65/2002, these O.A.s are disposed of with a direction to the respondents to treat the present O.A.s as representations of the applicants and the same may be disposed of specially by respondent No.1 and a final decision may be taken within two months from the date of receipt of the copy of this order in so far as the upgradation of the applicants are concerned. With due regard to the observations made in O.A.65 of 2002 the O.A.s are disposed of accordingly. No order as to costs.

Copy of the order be kept in each file.

  
( K.V.PRAHLADAN )  
ADMINISTRATIVE MEMBER

  
( SHANKER RAJU )  
JUDICIAL MEMBER

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**GUWAHATI BENCH**

**ORIGINAL APPLICATION NO. 07 OF 2004**

Dilip Vitthalrao Nagpurkar.

**Applicant.**

- Versus -

The Union of India and others.

**Respondents**

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For use in Tribunal's office.

Date of filing :

Registration No. :

Signature of the Applicant

A. Sachidanand Singh, Advocate  
counsel for the applicant

**Presented by**  
**Abhijit Bhandar**  
**Advocate**

Presented by  
Jitendra J. Bhandari  
Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

Guwahati Bench

Original Application No. 07 of 2004.

Shri Dilip Vitthalrao Nagpurkar, aged about 35 years, S/o Shri V.M. Nagpurkar, by occupation a Veterinary Field Assistant of Assam Rifles at present posting at No.1 Dog Unit Assam Rifles Head Quarters Arunachal and Assam Range, a resident of 214 Chandan Nagar, P.O. Hanuman Nagar, District – Nagpur, Maharashtra.

Applicant.

- Versus -

1. The Union of India through the Secretary to the Government of India, Ministry of Home Affairs.
2. The Ministry of Finance through its Secretary, Government of India, New Delhi.
3. The Director General, Directorate of Assam Rifles, at Shillong – 793001.
4. The Deputy Inspector General of Assam Rifles, Arunachal and Assam Range, Assam Rifles.

Details of Applications :-

1. Particulars of the order against which the application is made :-

Against the inaction of the Respondents in implementing the Central Civil Services (RP) Rules, 1997 in the other words for non implementation of the Central Civil Services (Revised Pay) Veterinarians (Veterinary Staffs) of the Assam Rifles which has been nomenclatured as Veterinary Field Assistants (VFA).

2. **Jurisdiction of Tribunal :-**

The applicant declares that the subject matter of the present case where he wants redressal is within the jurisdiction of the Central Administrative Tribunal, Guwahati Bench.

3. **Limitation :-**

The subject matter of the present case is as regards to unequal treatment in implementing the CGS (Revised Pay) Rules, 1997. It is a case of continuing cause of action which arises every month. Hence, the applicant begs to submit the application is very much within time. Limitation Period prescribed in Section 21 of the Administrations Tribunal Act.

4. **Fact of the case :-**

(A) The Applicant is a bonafide citizen of India having permanent residence at 214 Chandan Nagar, P.O. Hanuman Nagar, District – Nagpur, Maharashtra. The Applicant passed High School Leaving Certificate Examination in the year 1988 under the Kesho Nagar Madhavik Vidhyalaya, Nagpur. Thereafter, the Applicant completed Diploma in Diary Farm Management & Animal Husbandry under the Board of Technical Examinations, Maharashtra State in the year 1991.

The Directorate General of Assam Rifles issued a public advertisement *made in the year 1992* for appointment to the post of Veterinary Field Assistant in Assam Rifles in various news papers. The terms and conditions mentioned in the said advertisement are (1) those candidates who have possessed Veterinary Diploma with Matric, the pay will be Rs.975-25-1150-30-1540/- p.m. and (2) only those candidates who have possessed Veterinary Science Certificate with non-Matric/Under Matriculate. Their basic pay shall be Rs.950-20-1150-1500/- p.m.

True copies of the certificate for passing HSLC Examination and Veterinary Science are enclosed herewith and marked as Annexures-A/1 and A/2 respectively.

*made in the year 1992*

(B) In response to the said advertisement the Applicant applied to the post of Veterinary Field Assistant and on satisfaction of the over all performance the Applicant was appointed to the said post vide Appointment letter being No.II.14015/25-85/S-Nurse/Med dated 27<sup>th</sup> January, 1993. The Applicant also begs to submit that there was some delay in joining to the said post due to personal inconvenience. Ultimately, the Directorate of Assam Rifles issued another letter being No.14015/25-85/S-Nurse/Med dated 2<sup>nd</sup> April, 1993 with a direction to join to the said post at 27<sup>th</sup> Assam Rifles on or before 30<sup>th</sup> April, 1993.

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It is also pertinent to mention that in the initial appointment order dated 27<sup>th</sup> January, 1993 the scale of pay was mentioned Rs.950-20-1150-25-1500/- p.m., despite possession of the essential qualification for being Veterinary Field Assistant in the scale of Rs.975-25-1150-EB-30-1540/-p.m. Later on the scale of Applicant was duly corrected by Authorities by issuing a letter being No.II.14015/Pers.DVN/A-II(Med) dated 3<sup>rd</sup> June, 1997.

True copies of the appointment letter dated 02/04/1993 and letter dated 03/06/1997 are enclosed herewith and marked as Annexures-A/3 and A/4 respectively.

C. The present post of the applicant i.e. Veterinary Field Assistant (VFA) and other posts known as Animal Husbandry Assistant, Compounder, Dresser, Stockman, Stock Asstt. Vaccinator and Milk Recorder etc. are categorised as paraveterinarians posts. They provide auxiliary support in Veterinary and Animal Husbandry practices.

The minimum required qualification of such post is matriculation with diploma or certificate or experience of one or two years as the case may be. Section 30 of the Indian Veterinary Council Act, 1984 also provides the minimum qualification and nature of works to be done by such posts. The relevant portion is hereby reproduced for easy reference.

Vilas R. Naikkar

**Sec. 30(b) Practise Veterinary Medicine in any State :-**

Provided that the State Government may, order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) of any state or any veterinary institution in India to render under the supervision and direction of a registered Veterinary practitioner, minor veterinary services.

**Explanation :-** "Minor veterinary services" means the rendering of preliminary veterinary aid, like vaccination, castration, and dressing of wounds, and such other types of preliminary aid, like vaccination, castration and dressing of wounds, and such other types of preliminary aid the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf.

Therefore, duties and nature of works of all such posts are to do minor veterinary services which provides auxiliary support in Veterinary and Animal Husbandry Service like vaccination, castration, dressing of wounds or treatment of ailments etc.

D. That, initially, the pay scale of the said group of post (i.e. Veterinary Staffs/or Paraveterinarian Post) were placed at the pay range from Rs.975-25-1150-EB-30-1540/- p.m. or Rs.950-1500/- to 1200-2040/-p.m. But now as per 5<sup>th</sup> pay commission report, the Central Government revised the pay scale of the said Veterinary Staffs/or paraveterinarian post equally to the pay scale of Rs.4000 to 100-6000/- by naming the posts such as

*Dinesh K. Naikar*

Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. All the concerned Department under Central Service have implemented the said revision of pay, but in case of the post of VFA of Assam Rifles, the Directorate General Assam Rifles failed to implement such revision of pay by taking the chance of nonmentioning the nomenclature of VFA in the column of Veterinary Staffs of the Central Civil Service (Revised Pay) Rules, 1997. Instead of implementing the Pay scale given in the First Schedule of Part "B" of the said Civil Science (RP) Rules 1997 i.e. 4000-100-6000/- by taking analogy of the post of veterinary staffs as described in Section 30 of the Indian Veterinary Council Act. 1984, where it is clearly stated that what ever name may be called, but the DGAR implemented The C.G.S.(RP) Rules 1997 in Schedule "A" i.e. Rs.3200-4900.

True copy of the relevant page showing pay scale of the veterinary staffs of the Central Civil Service (Revised Pay) Rules, 1997 First Schedule of Part "A" Relevant Portion of Section 30 of India Veterinary Council Act, 1984 are enclosed herewith and marked as Annexures-A/5 and A/6 respectively.

It will not be out of place to mention here that the post of Veterinary Compounder attach to Central Forest Service was initially fixed at the pay scale of Rs.800-1150/- less than the pay scale of VFA, Assam Rifles. But with the new pay revision the pay scale of the said Vety. Compounder of Forest Service is revised to Rs.4000-6000/-

Original

The Petitioner begs to submit that the Compounder of BSF is also enjoying the pay scale of Rs.1400-2300/- pre revised and after revised Rs.4500-125-7000/- per month. It is also begged to submit that the nature of work of Compounder B.S.F. is only to maintain pharmaceutical works under supervision of a Register Veterinary Doctors. Whereas the nature of works of the Petitioner's post i.e. VFA of Assam Rifles include all the functions and operation of Vety. And Animal Husbandry works such as treatment, minor veterinary works maintaining pharmaceutical works. Inspection of animal health, checking of meat supply to Troops, accompany with troops in field works without supervision of any Doctors/Register Veterinary Practitioner. It is also begged to submit that there is no Post of Doctors in Assam Rifles whereas B.S.F. has having Register Veterinary Doctors/Practitioner. In other words, the Veterinary Field Asstt. of A.R. are more workload and responsible than the Compounder of BSF.

The Assam Rifles had submitted a proposal to Ministry of Home Affairs to streamlines the pay structure of VFA Assam Rifles with Compounder B.S.F./ITBP vide DGAR letter No.A/PERS/5<sup>th</sup> pay/98 dated 15 September, 1998 and letter No.II.14015/5<sup>th</sup> CPC/98/A-II/ dated 31 March, 1998.

True copies of relevant portion containing the pay scale of Compounder, Central Forest Service and letter of DGAR dated 15/09/1998 and 31/03/1998 are enclosed

Dilip M. Nagarkar.

as Annexures-A/7, A/8 and A/9 respectively.

E. That, on approach being made by the applicant, the Directorate General Assam Rifles issued an official notification dated 15/09/1998 1984 (at Annexure-A/12) under heading of "Silent Feature of Pay Scale of Assam Rifles Personnel". It is stated at para No.20 of the said notification that the Directorate had taken up a case to upgrade the basic pay of VFA to Rs.4000-6000/- and further stated that Ministry of Home Affairs is inclined to such proposal.

F. That, as stated above the duties and nature of works of the VFA and other posts like Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. are only minor veterinary service rendering preliminary veterinary aids like vaccination, castration, dressing of wound etc. Therefore, the nature of works or work allocation of all the veterinary staffs (or para – veterinarian post) are almost same in view of the Section 30(b) of the said Act. 1984. But in ground reality the VFA in Assam Rifles are more onerous and than the other veterinary staffs of other Departments.

Charter of duties of VFA, Assam Rifles :-

APPX

(Ref to DGAR letter No.I.14015/C-

Duty/VFA/Med-4 dated 4<sup>th</sup> Aug., 99

CHARTER OF DUTIES OF VETERINARY FIELD

ASSISTANT : ASSAM RIFLES.

1. Charter of duties of Field Assistant are as under :-

(a) Regular medical inspection to be conducted, to ensure fitness of Animals, the Veterinary Field Assistant and proper record of such inspections be maintained.

(b) Regular medical examination and treatment of sick Animals held at Battalion.

(c) Regular medical examination of Animals available in Dairy farm, Poultry farm and Piggery farm etc. in the Battalion.

(d) Veterinary Field Assistant always accompany the Animal transport when they carry lead from one place to another.

(e) Examination of MOH (Meat of Hoof) and inspection of dressed meat issued to the troops.

(f) Veterinary Field Assistant ensures that eggs supplied by contractor dare fresh, of good average size and weight of 12 eggs is not be less than 500 gms. Individual egg weighing less than 40 gms is not be accepted.

(g) Veterinary Field Assistant also ensures that Poultry live is healthy and wall nourished.

A true copy of chart of duties is enclosed herewith and marked as Annexure-A/10.

G. The Service of the VFA in Assam Rifles with one year certificate course on Diploma in the Veterinary Science is also a Technical Post. In the Hand Book of Indian Council of Agricultural Research (ICAR), it is clearly pointed out that Field Assistant in Veterinary is also a Technical post vide Appendix-II of the said Hand Book of ICAR.

Dip. in Management

True copy of the relevant page containing Appendix-II of the Hand Book of ICAR is enclosed herewith and marked as Annexure-A/11.

It may also be relevant to mention that one similarly situated with the present Applicant, Shri S. Manimacha Singh, VFA of Assam Rifles filed a writ-petition No.798 of 1999 with a prayer to include VFA of Assam Rifles in the category of "OTHER TECHNICIANS" in CCS(RP) Rules, 1997 and the same is reproduced hereunder :-

**"XXII OTHER TECHNICIANS"**

**(a) Post requiring matriculation with some experience as minimum qualification for direct recruitment Rs.4000-100-6000/-"**

H. That, during the pendency of the aforesaid W.P.(C) No.798 of 1999, the DGAR, Shillong again reconsidered the matter of the pay scale of VFA and notified another office decision under the heading of "Progress of Anomalies Cases" and in that at para No.7 it is stated that in 5<sup>th</sup> CPC of the post of VFA and equivalent grade in other organisation has been revised by a single scale of Rs.4000-6000/- A case has been taken up with MHA to accord approval for implementation of revised scale to the post of VFA in A.R. Case is under progress. From this it is crystal clear that the DGAR also admitted that the other equivalent post/grade of other organisation or department have benefited with the said revision of pay of Rs.4000-6000/- and that DGAR is also willing to implement such revision of pay in case of VFA, AR. But the applicant cannot understand as to why the DGAR still remain silent, it may be the intention to wait the decision of

Dilip N. Nampakar

a competent court or tribunal as the applicant already started filing a writ-petition before this present application (case) before this Hon'ble Tribunal.

In pursuance of the order of the Hon'ble Gauhati High Court dated 31/12/2001 passed in W.P.(C) No.798 of 1999, an Original Application being No.O.A. No.65 of 2002 was filed before the Hon'ble Central Administrative Tribunal, Guwahati Bench and the same was disposed of on 31/12/2002 with the following direction :-

*"We have heard Mr. A. M. Singh, learned counsel for the Applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.*

*The application thus stands disposed of. There shall, however, be no order as to costs."*

It is also pertinent to mention that the direction of the Hon'ble CAT does not confine to the Applicant of O.A. No.65 of 2002 only, in fact, it extends to all the VFAs of Assam Rifles.

A.P.P. v. R.N. Mukherjee

True copies of the order of the Hon'ble CAT dated 11/12/2002 passed in O.A. No.65 of 2002 and decision of the DGAR in the matter of pay anomalies taken on 24/04/2001 are also enclosed herewith and marked as Annexure-A/12 and A/13 respectively.

5. Grounds for relief with legal provision :-

(a) The Veterinary establishment in any organisation or Directorate or Institute, there exist a certain post or posts which normally nomenclature as VFA or stockman or Animal Husbandry or Veterinary Compounder or Vaccinator or Dresser or Field Assistant (Whatever name may be called). Their main work is to render minor veterinary service like vaccination, castration, dressing of wounds treatment of animal. So works of every such post (which is termed as paraveterinarian post) either of the Directorate of Assam Rifles or B.S.F. or other Organisation are to be treated as same in view of the Section 30 (b) of the Indian Veterinary Council Act, 1984. And moreso the minimum qualification of such post is matriculation with diploma or certificate or experience as indicated in the said Section 30(b) of the said Act. 1984 ; so also as discussed in para No.55.284 of the 5<sup>th</sup> Central Pay Commission by taking these different nomenclatured of post into one ground as paraveterinarian post, the pay scale was recommended to revise equally to Rs.4000-6000/- so that there may not arise any question of pay anomaly. The Central Govt. also accepted and approved the recommendation and revised the pay

*Dilip K. Roychowdhury*

scale of such post to Rs.4000-6000/- by reflecting under the heading "XXIV-Veterinary Staffs"(c) of the CCS(RP) Rules, 1997. But the Directorate of Assam Rifles failed to implement the same without any cogent reason and denied the right of the applicant to enjoy the said revised pay scale.

(b) The Pay Commission also discussed about other posts of Technicians for which minimum educational qualification is only matriculation with some experience and recommended to revise the pay scale to Rs.4000-6000/- equally to those of paraveterinarians post, and the same is approved by the Central Government and included in the CCS(RP) Rules, 1997 and reflected in part B or column No."XXII-OTHER TECHNICIANS" for convenient the same is reproduced herein :

- (a) The present Applicant also similarly situated with the Petitioner of O.A. No.65 of 2002.
- (b) VFA of Assam Rifles is also a technical post and the minimum qualification is matriculation with diploma or certificate (vide A/8 and Section 30(b) of the Indian Veterinary Council Act., 1984). Looking in this angle too, the pay scale of VFA/AR is sought to have revised to Rs.4000-6000/-
- (c) That, on the recent decision of DGAR (vide Annexure-A/18) it is clearly stated and admitted that the pay scale of other equivalent post/grade with the VFA/AR have already been revised to Rs.4000-6000/-. So, it can be concluded that the

Encl: 10

DGAR had already expressed their willingness to revise the said pay scale of VFA equally with other counterparts.

(d) That, the VFA/AR and its counterparts (or equivalent posts) in different organisation or Directorate or Institute are all same and equal either in the nature of works or in looking to the minimum educational qualification. So, the principle of equal pay for equal works is applicable in the present case as enumerated in Article 39(d) of the Constitution of India.

**6. Details of the remedies exhausted :**

The Applicant declares that there is no remedy available to her or provided under the relevant Service Rules except by way of the present application.

**7. Matter not previously filed or pending with any other Court :**

No such application has been filed in any other Court or Tribunal.

**8. Reliefs sought :**

- (i) Respondents be directed to upgrade the pay scale of VFA (Assam Rifles) to Rs.4500-7000/- in parity with Compounder (BSF) or at least to Rs.4000-6000/- in parity with those of other paraveterinarians w.e.f. 01/01/1996 ;
- (ii) to direct the Respondent to consider for changing the nomenclature of the present Petitioner's post of VFs either to Veterinary Assistant or Assistant Veterinarian or Animal Husbandry Asstt. or Compounder.

understanding in writing

9. In the Interim :-

Any appropriate interim order be passed in the interest of justice. Pendency may not be a bar to extend the benefit of order of the Hon'ble CAT dated 31/12/2002 passed in O.A. No.65 of 2002.

*Didi P V. Nareshkar.*

Signature of the Applicant.

Dated/Imphal,

The 10<sup>th</sup> January, 2004.

By :- *A. Saikumar Jr*

Advocate.

*Didi P V. Nareshkar.*

10. The application is being submitted by hand through the Applicant's duly appointed counsel.

11. Particulars of Postal Orders filed in respect of the application fee :-

12. List of enclosures :

(1) Application in triplicate.

(2) Affidavit

(3) Postal Order No. 16-379439 dated 9-1-04

in favour of the payee, the Registrar, CAT, Guwahati Branch, Guwahati.

(4) 5 extra copies of the application for 5 Respondents.

(5) Index in Form-1.

(6) Receipt Slip.

(7) Vakalatnama.

## VERIFICATION

I, Dilip Vitthalrao Nagpurkar, aged about 35 years, S/o Shri V.M. Nagpurkar, by occupation a Veterinary Field Assistant of Assam Rifles at present posting at No.1 Dog Unit Assam Rifles Head Quarters Arunachal and Assam Range, a resident of 214 Chandan Nagar, P.O. Hanuman Nagar, District – Nagpur, Maharashtra., at present employed as Veterinary Field Assistant presently posted in 15<sup>th</sup> Assam Rifles C/O 99 APO do hereby verify that the contents of paragraph Nos.1,4 & 9 are true to personal knowledge and contents of Para Nos.2 and 3 are believe to be true on the legal advice and the contents of the para No.5,6,7 and 8 are true and correct excepting those legal points and those legal points are based on the information of my counsel which I also verify believe to be true.

Dated/Imphal,

The 10<sup>th</sup> January, 2004.

*Dilip V. Nagpurkar*

By :- *A. Sachidanand*

Advocate.

To

The Registrar,  
Central Administrative Tribunal,  
Guwahati Bench, Guwahati.

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## GUWAHATI BENCH

ORIGINAL APPLICATION NO. OF 2004.

Dilip Vitthalrao Nagpurkar

Applicant.

- Versus -

The Union of India and others.

Respondents.

## AFFIDAVIT

I, Dilip Vitthalrao Nagpurkar, aged about 35 years, S/o Shri V.M. Nagpurkar, by occupation a Veterinary Field Assistant of Assam Rifles at present posting at No.1 Dog Unit Assam Rifles Head Quarters Arunachal and Assam Range, a resident of 214 Chandan Nagar, P.O. Hanuman Nagar, District – Nagpur, Maharashtra, presently posted in 15<sup>th</sup> Assam Rifles C/O 99 APO, do hereby solemnly affirm and state as follows :-

1. That, I am the Applicant in the accompanying application. I have gone through the contents of the present application and as such I am well conversant with the facts and circumstances of the case. I am presenting this affidavit in support of the statements made in the said application. These are true to my knowledge.
2. That, the statements made in the foregoing paragraph Nos.1, 4 and 9 are within my personal knowledge ; and contents of Para Nos.2

and 3 are believed to be true on the legal advice and the contents of the Para Nos.5, 6, 7 and 8 are based on the information received by me from my counsel which I believe the same to be true.

3. That, the documents at Annexure-A/1 to A/13 are the true and correct copies of their originals.

*Dilip V. Nagpurkar*

(Dilip Vitthalrao Nagpurkar)

DEPONENT.

Dated/Imphal,

The 10<sup>th</sup> Jan, 2004.

Drawn up by :-

*A. Sachidanand Singh*

Advocate.

(19)

NEXURE 4/1 27

केशवनगर सांस्कृतिक सभेद्वारा संचालित  
**केशवनगर माध्यमिक विद्यालय**  
 रेशमबाग, नागपूर - 440 009  
 (सरकारमान्य)

शाळा सोडण्याचे प्रमाणपत्र

(शालान्त)

क्रमांक २६

पंजी क्र. ६६/६४

प्रवेशपंजी क्र. ७२६

- १) पूर्ण नाव देलीप चिठ्ठुलेश नागपूरकर
- २) जात दलावी जन्म स्थळ
- ३) जन्म दिनांक शूक्र-१०-१९८८ (लावीस आव्होंबेर  
एकोणविनांक अडूसवट)
- ४) या पूर्वीची शाळा उपीवन शिक्षण विद्यालय उटम्बाणा, नागपूर.
- ५) शाळेतील प्रवेश दिनांक ९-७-८७ ६) अभ्यासातील प्रगती दोन्हावी
- ७) शाळेतील वर्तणूक दोन्हावी ८) शाळा सोडण्याचा दिनांक ३१-३-८८
- ९) कोणत्या वर्गात कधी पासून शिकत होता/होती ९-७-८७ पायुल दहावील
- १०) शाळा सोडण्याचे कारण तो/की मार्च १९८८ च्या शालान्त परीक्षेच्या द्विवर्षीय अभ्यास-क्रमाच्या परीक्षेत वसला/वसली व उत्तीर्ण/अनुसरीं झाला/झाली.
- ११) लभित द्वारात परेशन ३०८८

प्रमाणपत्र देण्यात येते की वरील माहिती शाळेच्या पंजीयुस्तिके प्रमाणे आहे.

दिनांक २६) ६/६८

५६५४२८८

लिपिक

१२१२३१२

केशवनगर माध्यमिक विद्यालय  
 २६४, रेशमबाग, नागपूर-९  
 मुद्याध्यापक

टिप: या प्रमाणपत्रात अनधिकृत रीतीने बदला केल्यास किंवार्थी/विद्यार्थी दंडास पाव्र होईल.

Wiley  
OO  
No. 1 M.R. Dog Unit

C.T.C

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alp

Board of  
Technical  
Examinations  
Maharashtra State



20

ANNEXURE

3936

Dilip Vitthalrao Nagpurkar

[redacted], the within signed, having been examined for the Diploma in Dairy Farm Management And Animal Husbandry, and having been adjudged to have passed in the First Class, has been awarded, the

**DIPLOMA IN DAIRY FARM  
MANAGEMENT & ANIMAL HUSBANDRY**

by the Board of Technical Examinations, on behalf of the Government of Maharashtra, on the 31<sup>st</sup> day of the month of October in the year One thousand nine hundred and ninety one.

In testimony whereof is set the signature of the Chairman.

Sva. Sati. Jagannathrao Nanbhoo Tanttraniketan

Old C.C.I. Building,

Kalmati, Mardat Lane

Nagpur - 440008

Name of the Institution.

21

Chairman

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alh

20/01/07  
वित्त विभागाची अधिकारी 7  
Vet. Off. No.  
मं. १ अंगठा ग्राम पाल  
No. 1 A.R. Dog Unit

July-91  
D.B.M&A.H  
Nagpur

G.P.Z.P. Pune - 1986

(21)

29

A/3

## ANNEXURE

### Registered

Tele : AR PABX 27510  
Extn 5561

Mahanideshalaya Assam Rifles  
Directorate Gen Assam Rifles  
Shillong - 793011

II.14015/25-85/S-Nurse/Med

2 Apr' 93

✓ Shri. Dileep Vilhalgao Nagpulekar

C/o Shri. D B Kadukave

49 - LIC Quarter No. 1/29

Ridge Road - Tukdejji

Petua Cancer Hospital, Samore

Nagpur  
(Maharashtra) APPOINTMENT AS STAFF NURSE VET FIELD ASSIST.

1. Reference this Directorate appointment letter No. II.14015/25-85/S-Nurse/Med dated 27 Jan' 93.

2. In continuation to this Directorate letter under reference on the subject cited above, it is to inform you that you have neither reported for duty nor have sent any intimation about your intention to join the post. You are, therefore, requested to send your acceptance to this Directorate if the post is acceptable to you. The time limit of joining time given to you is also hereby extended upto 30 Apr 93 and you are once again requested to join 27 Assam Rifles Teliamura (Tributary) latest by 30 Apr 93. If you yet fail to report for duty within the stipulated period, it will be assumed that you are not interested in the offer made to you and your appointment will be treated as cancelled without any further reference to you.

MoS - 100  
(Dr. Makapatra)

Col/14aj  
DD(Med)/JAD(Med)

Copy to:-

27 Assam Rifles

C/o 99 APO - For info.

C1

18805/404  
सूचिकर्ता अधिकारी  
Vet Off cr  
प० १ अ०२० टॉप बूले  
20, 1 A.R. Dog Unit

Sir, I am not reported at Raz

on 24 Apr 93 (fn)

P.L.

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a/c

## ANNEXURE

A/4

Tele No PABX: 230222  
EXTN : 9550

II.14015/Pers.DVN/A-III (Med)

Shri Dilip Vithalrao Nagpurkar  
VFA 16 Assam Rifles, att with  
HQ AC & A Range Assam Rifles  
c/o 99 APO

APPOINTMENT AS VETY FIELD ASSISTANT

1. Further to this Directorate letter No. II.14015/25-85/S-Nurse/  
Med dated 27 January 93.

2. Shri Dilip Vithalrao Nagpurkar, VFA of 16 Assam Rifles now  
attached to HQ AC & A Range Assam Rifles is hereby allowed to draw  
pay and allowances of VFA (Diploma Holder Scale) in the scales of  
pay Rs. 975-25-1150-EB-30-1540/- per month with effect from 24 April  
93 until further orders.

(GPS Bedi)  
Col  
Deputy Director (A)  
for Director General Assam Rifles

Copy to :-

1. Pay and Accounts Office(AR)  
Manbha Villa, Laitumkhrah  
Shillong - 3
2. HQ A C & A Range - for info and necessary action with ref to  
Assam Rifles their letter No. I.15011/13/EST-97/223  
c/o 99 APO dated 17 April 97. SSC exam and Diploma  
cert received vide your letter under ref  
are returned herewith in original duly  
verified,
3. 16 Assam Rifles  
c/o 99 APO
4. Office copy

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also

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3

ANNEXURE A/5

A-36 COMPILATION OF FIFTH CENTRAL PAY COMMISSION REPORT

**THE FIRST SCHEDULE**

(See Rules 3 & 4)

**PART - A**

*Revised scales for posts carrying present scales in Group 'A', 'B', 'C' & 'D' except posts for which different revised scales are notified separately.*

SL. NO.	POST/ GRADE	PRESENT SCALE (Rs.)	REVISED SCALE (Rs.)
1.	2.	3.	4.
1.	S-1	750-12-870-14-940	2550-55-2660-60-3200
2.	S-2	775-12-871-14-1025	2610-60-3150-65-3540
3.	S-3	800-15-1010-20-1150	2650-65-3300-70-4000
4.	S-4	825-15-900-20-1200	2750-70-3800-75-4400
5.	S-5	950-20-1150-25-1400 950-20-1150-25-1500 1150-25-1500	3050-75-3950-80-4590
6.	S-6	975-25-1150-30-1540 975-25-1150-30-1660	3200-85-4900
7.	S-7	1200-30-1440-30-1800 1200-30-1560-40-2040 1320-30-1560-40-2040	4000-100-6000
8.	S-8	1350-30-1440-40-1800-50-2200 1400-40-1800-50-2300	4500-125-7000
9.	S-9	1400-40-1600-50-2300-60-2600 1600-50-2300-60-2660	5000-150-8000
10.	S-10	1640-60-2600-75-2900	5500-175-9000
11.	S-11	2000-60-2120	6500-200-6900
12.	S-12	2000-60-2300-75-3200 2000-60-2300-75-3200-3500	6500-200-10500
13.	S-13	2375-75-3200-100-3500 2375-75-3200-100-3500-125-3750	7450-225-11500
14.	S-14	2500-4000 (proposed new pre-revised scale)	7500-250-12000
15.	S-15	2200-75-2800-100-4000 2300-100-2800	8000-275-13500
16.	S-16	2630/- FIXED	9000/- FIXED
17.	S-17	2630-75-2780	9000-275-9550
18.	S-18	3150-100-3350	10325-325-10975
19.	S-19	3000-125-3625 3000-100-3500-125-4500 3000-100-3500-125-5000	10000-325-15200
20.	S-20	3200-100-3700-125-4700	10650-325-15850

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*alh*

## ANNEXURE - A/6

11

27. If the name of any person enrolled on a State veterinary register is removed therefrom in pursuance of any power conferred under this Act, the Council shall direct the removal of the name of such person from the Indian veterinary practitioners register.

Removal of names from the Indian veterinary practitioners register.

28. Every person registered in the Indian veterinary practitioners register shall notify any transfer of the place of his residence or practice to the Council and the State Veterinary Council within ninety days of such transfer, failing which his right to participate in the election of members of the Council or a State Veterinary Council shall be liable to be forfeited by order of the Central Government either permanently or for such period as may be specified therein.

Person enrolled on Indian veterinary practitioners register to notify change of place of residence or practice.

#### CHAPTER IV

#### PRIVILEGES OF REGISTERED VETERINARY PRACTITIONERS

29. Subject to the conditions and restrictions laid down in this Act, every person whose name is for the time being borne on the Indian veterinary practitioners register shall be entitled according to his qualifications to practise as a veterinary practitioner and to recover, in due course of law in respect of such practice any expenses, charges in respect of medicaments and other appliances or any fees to which he may be entitled.

Privileges of persons who are enrolled on Indian veterinary practitioners register.

30. No person, other than a registered veterinary practitioner, shall—

Right of persons who are enrolled on the Indian veterinary practitioners register.

(a) hold office as veterinary physician or surgeon or any other like office (by whatever name called) in Government or in any institution maintained by a local or other authority;

(b) practise veterinary medicine in any State;

Provided that the State Government may, by order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) issued by the Directorate of Animal Husbandry (by whatever name called) of any State or any veterinary institution in India, to render, under the supervision and direction of a registered veterinary practitioner, minor veterinary services.

Explanation.—“Minor veterinary services” means the rendering of preliminary veterinary aid, like, vaccination, castration, and dressing of wounds, and such other types of preliminary aid or the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf.

(b) be entitled to sign or authenticate a veterinary health certificate or any other certificate required by any law to be signed or authenticated by a duly qualified veterinary practitioner;

of 1872 (d) be entitled to give evidence at any inquest or in any court of law as an expert under section 45 of the Indian Evidence Act, 1872, on any matter relating to veterinary medicine.

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*elph*

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ANNEXURE-A/7

A-74 COMPILED OF FIFTH CENTRAL PAY COMMISSION REPORT

(1)	(2)	(3)	(4)	(5)
7.	Range Officer/Forest Ranger	1400-40-1800-EB-50-2300	5500-175-9000	104.10
8.	Asstt. Conservator of Forests	2200-60-2300-EB-75-3200 100-3500	6500-200-10500 7500-250-12000	104.10
9.	Fire Staff			
9.	Fireman	750-12-870-EB-14-940	2610-60-3150-65- 3540	104.11
	Andaman and Nicobar Islands :			
	Directorate of Fisheries			
12.	Fisheries Development Officer/Asstt. Dir.	2000-60-2300-EB-75-3200	6500-200-10500 7500-250-12000	14.20
13.	Surveyors	1200-30-1560-EB-40-2040	4000-100-6000 4500-125-7000 5000-150-8000	104.21
14.	Plant Operator-cum-Mechanic	950-20-1150-EB-25-1400	4000-100-6000	104.22
	Public Works Department			
15.	Asstt. Town Planner	2000-60-2300-EB-75-3200 100-3500	6500-200-10500 7500-250-12000	104.23
16.	Assistant Shed Master	1200-30-1560-EB-40-2040	4500-125-7000	104.24
17.	Shed Master	1400-40-1800-EB-50-2300	5000-150-8000	104.24
18.	Overseer	950-20-1150-EB-25-1400	3050-75-3950-80- 4590 4000-100-6000	104.25
	Health Department			
19.	Pharmacists	1200-30-1560-EB-40-2040	4500-125-7000 5000-150-8000 5500-175-9000	104.28
20.	Lineman-cum-Meter Reader	950-20-1150-EB-25-1500	4000-100-6000	104.29
	Forest Department	975-		
21.	Veterinary Compounder	800-15-1010-EB-20-1150	4000-100-6000	104.30
22.	Senior Veterinary Compounder	950-20-1150-EB-25-1400	4500-125-7000	104.30
	Dadra and Nagar Haveli :			
	Health Department			
23.	Bio-Chemist	1640-60-2600-EB-75-2900	6500-200-10500	104.32
	Public Works Department			
24.	Draughtsman Grade I	1400-40-1800-EB-50-2300	5000-150-8000	104.33
25.	Draughtsman Grade II	1200-30-1560-EB-40-2040	4500-125-7000	104.33
26.	Draughtsman Grade III	950-20-1150-EB-25-1500	4000-100-6000	104.33
	Lakshadweep :			
	Directorate of Health			
27.	Ayurvedic Physician	2000-60-2300-EB-75-3200- 100-3500	8000-275-13500	104.36

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*alpha*

## ANNEXURE A/8

Tele No : 703076

26

Mahanta-shala, Assam Rifles  
Dinagarh, General, Assam Rifles  
Guwahati - 781011

A/Pers/Bill pay 1998.

15 Sept 98

List A, F, C, D, E &amp; F

SALIENT FEATURES AFFECTING PAY AND ALLOWANCES  
ASSAM RIFLES PERSONNEL

General

- Govt has notified pay scales and various allowances for all Central Para Military Forces (CPMF) and the same have already been circulated to all concerned by this Dte from time to time. However, it is noticed that doubts still exist on various aspects of applicability and entitlement thereof. As a result, the DPs are still unaware about their entitlement of monthly pay and allowances.
- In this info bulletin, certain issues of pay and allowances have further been clarified. Steps taken to resolve existing RK and pay anomalies with the MHA also been covered.

Pay Scales

3. The pay scales after revision under Central Civil Services (Revised Pay) Rules, 1997 wef 01 Jan 96 and on rationalisation of pay scales in respect of CPMF personnel wef 10 Oct 97 are given below:

	Pay scales applicable wef 01 Jan 1996 to 09 Oct 97	Rationalised pay scales wef 10 Oct 97
(1)	(2)	(3)
Rfn	2750-70-3800-75-4400	3050-75-3950-80-4590
Lnk	2750-70-3800-75-4400 Rs. 15/- as special pay.	Rank of Lnk merged with Rfn and gtd Rs.30/- pm as special pay with the pay scale of Rfn till promoted to Hav.
NK	3050-75-3950-80-4590	RK NK merged with Hav with the pay scale of Hav excluding appt pay.
Hav	3200-85-4900	3200-85-4900 with appt pay of Rs. 50/- pm till promoted to next higher rank.
Sub	3500-175-4000	3500-175-4000
Sub Maj	3500-200-10500	3500-200-10500 + Rs. 200 per month as appt pay.

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*Alfa*

Allowances

4. Special Compensatory (Remote Locality) Allowance. The rate of said allowance has been doubled from the existing rates applicable to all difficult and other areas w.e.f. 01 Aug 97. Govt. notification on the subject has also been circulated by this Dte. The list of difficult and other areas have been circulated vide this Dte letter No. A/Peru/5th-Fav/Part/98/206 dt 27 Aug 98. The rates applicable at various places are given below :-

State	Pay Range					Rs. 9000/- and above
	Below Rs. 3000/-	Rs. 3000/- to Rs. 4499/-	Rs. 4500/- to Rs. 5999/-	Rs. 6000/- to Rs. 8999/-	Rs. 9000/- and above	
<u>Manipur</u>	150	300	450	600	750	
<u>Meghalaya</u>	40	80	120	160	200	
<u>Mizoram</u>						1300
(a) Difficult Area	300	500	700	1000		1050
(b) Other Area	250	400	550	800		750
(c) Throughout Aizawl District	150	300	450	600		1050
<u>Nagaland</u>	250	400	550	800		1300
<u>Sikkim</u>	300	500	700	1000		200
<u>Sikkim</u>	40	80	120	160		
<u>Arunachal Pradesh</u>						1300
(a) Difficult Area	300	500	700	1000		1050
(b) Throughout Arunachal Pradesh except above	250	400	550	800		
<u>Tripura</u>						1050
(a) Difficult Area	250	400	550	800		750
(b) Throughout Tripura except above.	150	300	450	600		

5. Special Duty Allowance (SDA). SDA has been revised from 01 Aug 98 vide Min. of Fin. Letter No. 11(2)/97-E.11(8) dt 22 Jul 98. The rate is 12.5% of basic pay without any ceiling on the quantum. The ceiling of Rs. 1000/- per month currently in force shall no longer be applicable and the condition that the aggregate of the SDA plus special pay/Deputation Duty Allowance, if any, will not exceed Rs. 1000/- per month is also dispensed with. Other terms and conditions governing the grant of this allowance shall, however, continue to be applicable.

15-7-98

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applicable

has now been made applicable to Assam Rifles personnel in Sikkim at the same rate and terms/conditions applicable for employees posted in the NE Region.

**Ration Money Allowance.** This Dte has submitted a proposal to MHA vide our letter No. A/Peng/5th-CPC/98/167 dated 22 Dec 97 for auth. of Ration Money Allowance to Assam Rifles. After discussions on the lines of 5th CPC recommendation for BDR officers, MHA has sanctioned Ration Money Allowance of Rs. 10/- per day for sanctioned CPMF pers and ATC & staff from 01 Sep 1998 to combatised non-garrisoned Army Scale of rations upto the end of Bn Cdr, vide MHA order No. 27012/26/98-PP-I dated 07 Sep 1998. The Allowance will be applicable on Army Scale of rations based on a daily cost of Rs. 10/- rations. Free ration may be supplied in kind at the cost where these facilities are presently admissible. The Allowance will be entitled to Assam Rifles personnel upto date.

- (a) Along side the Army.
- (b) Ahead of the Army on TD or on the line of actual contact.
- (c) Under op control of Army.
- (d) In CIV/Disturbed areas.

b. This Dte has circulated the order vide letter No. A/Peng/5th-CPC/Vol-III/98/167 dated 11 Sep 98.

9. **Other Allowances.** The Govt orders for following allowances have been received in:

- (a) **Initial Uniform Grant.** Rs. 6500/- for auth cat only.
- (b) **Renewal Uniform Grant.** Rs. 3000/- to be granted after every 7 years for entitled cat.
- (c) **Washing Allowance.** Rs. 30/- pm for non-garrisoned staff subject to discontinuance of issue of washing soap.

**10. Licence fee.**

(i) 1000 (incl 100) Rs. 122/- pm.

Rs. 60/- pm.

(ii) OR

(e) **Leave Travel Concession.** Since doubts still exist, entitlement of LTC is clarified as under:

Pay Scale	Rank	Entitlement
(i) 2550-3200	> Pollower	Sleeper class.
(ii) 2610-3540	>	

LTC has been amended wef 01 Oct 98 as under vide DGAR signal No. A 2419 dated 22 Sep 98 :-

- (a) Below Rs. 4100
- (b) Rs. 4100 - Rs. 7999/-
- (c) Rs. 8000 - Rs. 1199/-
- (d) Rs. 16400- Rs. 18399/-

- Second class sleeper.
- First class/AC III tier sleeper.
- AC 2 tier sleeper.
- AC First class.

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Pay Scales	Bank	Entitlement
(ix) 6500-10500 to .. 10650-13650	Sub/Sub Major Aptt Comdt By Comdt	AC 1st Tier sleeper.
(x) 12000-16500 to .. 16400-22400	21C Comdt	AC 1st class by train.

(f) Traveling Allowance on Tour. Entitlement is further clarified as per the pay band as under :-

Pay Range	Entitlement
(i) Below Rs. 4100/-	Sleeper class.
(ii) Rs. 4100/- and above but less than Rs. 8000/-.	1st class/11 AC 111 Tier sleeper/ AC sleeper class.
(iii) Rs. 8000/- and above but less than Rs. 16400/-.	11 AC sleeper
(iv) Rs. 16400/- and above.	AC 1st class.

(g) Cashier's Special Pay.

Average monthly cash disbursed

Dates

(i) Up to Rs. 50,000/-	Rs. 25/- pm.
(ii) Over Rs. 50,000/- & upto Rs. 2,00,000/-	Rs. 150/- pm.
(iii) Over Rs. 2,00,000/- and upto Rs. 5,00,000/-	Rs. 200/- pm.
(iv) Over Rs. 5,00,000/- and upto Rs. 10,00,000/-	Rs. 250/- pm.
(v) Over Rs. 10,00,000/-	Rs. 300/- pm.

(h) Transportation Allow.

Pay scales	Rate
(i) 2550-3200/- to .. 5500-9000/-	Rs. 75/-
(ii) 6500-10500/- to .. 7500-12000/-	Rs. 200/-
(iii) 8000-13500 and above	Rs. 400/-

Note. Entitled to only those post of pers. who fulfil terms and conditions laid down in Min of Fin letter No. 21(1)/97/F.II(B) dt 03 Oct 97. vide letter No. A/1/A/2/97 dt 24 Oct 97.

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(j) Transportation of Personal Effects. Rates of Other City category now revised are as follows:

Pay Range	Other City Rates (per KM)
Below Rs. 4100/-	Rs. 4.00
Rs. 4100/- and above but less than Rs. 6500/-	Rs. 4.40
Rs. 6500/- and above Rs. 9,000/-	Rs. 5.00
Rs. 8000/- and above Rs. 10,000/-	Rs. 5.40

(k) Children Educational Assistance.

Edn Assistance	Revised rate	
(i) Children Edn Allow.	Primary, Secondary, Higher & Senior Secondary Classes (I to XII)	100/- pm per child
(ii) Reimbursement of tuition Fee	Class I to X	40/- pm per child
	Class XI to XII	50/- pm per child
	Class I to XII in r/o physically handicapped and mentally retarded children, Science Fee	100/- pm per child
(iii) Hostel Subsidy	Primary, Secondary, Higher Secondary & Sr. Secondary classes (I to XII)	300/- pm per child

10. Consv Allow. Consv allice was being given to Assam Rifles pers on Army analogy. Terms and condition for grant of these allices were also specified in the above order which stated that changes on the rates and eligibility conditions etc for drawal will auto apply to Assam Rifles pers. Min of Def has abolished consv allice wef 01 Aug 97 vide their letter No. 3(4) 97 D(Pay/Services) dt 08 Jan 98. Therefore, in the Army, consv allice has now been discontinued and the said allice is to be ceased wef 01 Aug 97 for Assam Rifles pers.

11. Govt orders on following are still awaited from the MHA:-

- (a) CILQ. CILQ on HRA rate has been made applicable for all CPMF pers vide Part B of Min of Fin Resolution dated 30 Sep 97.
- The rate of CILQ will be according to revised rate of HRA plus licence fee as applicable to Central Govt employees. Govt order for calculating HRA and licence fee has already been circulated.

(k) Transportation of Personal Effects. Rates of Other City

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circulated to all vide this Dte letter No. 102/1000/98 dated 21 Dec 97 and A/111/98 dated 28 Aug 98. The calculation of CILQ officers will be as under:-

(i) House Rent Allowance (HRA) (Revised)

(a) Shillong

- 15% of actual basic pay drawn.

(b) Kohima, Shillong, Imphal, Agartala, Kohima, Manipur and Agartala.

- 25% of actual basic pay drawn.

(c) Other (incl. towns)

- 5% of actual basic pay drawn.

(ii) Licence Fee

Revised Rate wef 01 Jul 98

(a) JCOS incl WO

Rs 122/- per month.

(b) OR

Rs 89/- per month.

(iii) However, MHA notfn is still awaited, till then old rate of CILQ will be in force.

(b) Accumulation of Earned Leave. Period for enhancement from 240 to 300 days is awaited from MHA.

Proposals Already Projected to MHA

12. Free Air Travel Concession. This Dte has pro case to the Ministry for auth free air travel facility to all AR pers posted in state of Tripura and Manipur once in a calendar yr, during Earned leave, to and from Agartala and Calcutta and Imphal and Calcutta. A case for free air travel for Assam Rifles pers once a year to and from Aizawl and Calcutta is being taken up.

13. Nursing Allowance. A case has been taken up for enhancement of uniform, washing and nursing allowances for med staff of Assam Rifles.

14. Special Compensatory (Counter Insurgency) Allowance (SCI (CI)). A proposal has been submitted to MHA vide this Dte letter No. A/111/7-98 dated 06 Aug 98 for authorising SCA (CI) to all pers of Assam Rifles at par with Army's entitlement in add to already auth allowance. The rates recommended by us are as under:-

Ranks

Entitlement (per month)

(a) Second-in-Command and above

Rs 1300/-

(b) Dy Comdt

Rs 1200/-

(c) Asst Comdt

Rs 1100/-

(d) JCOS incl WO

Rs 900/-

(e) Havildar and above

Rs 600/-

(f) Rfn

Rs 500/-

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**Cases Being Referred to MHA**

The following cases are being referred to MHA:

- (a) **Journey Period.** Journey period on the Journey Leave for pers posted to Sikkim, as being extended for pers posted in NE Region.
- (b) **Special Compensatory Allowance(SCA) (Remote Locality).** SCA for pers posted in Manipur to be brought at par with Nagaland rates.
- (c) **Earned Lve.** Earned Lve entitlements for AR pers posted in HQ-DGAR/Rg to be increased to 60 days.

**Status of Cases Pertaining to Anomalies of 5th Central Pay Commission Projected by DGAR to MHA.**

16. **Introduction of Warrant Officer(WO) Rank for Technical Categories in Assam Rifles.** In response to this Dte proposal for introducing the rank of WO equivalent to Asst Sub Insp(ASI) rank in BSF, the MHA has issued instr for prep of a Cabinet Note for rationalisation of Tech Cadre in Assam Rifles vis-a-vis other CPOs. Details asked by the Minister have been fwd along with fin implications. The Cabinet Note will be fwd by MHA to Min of Fin for their approval/sanction after comparing our proposals with other CPOs.

17. **Upgradation of Posts of Combatised Clerical Cadre at Par with Other CPOs.** MHA is favourably disposed towards bringing the rank structure of clerical cadre of Assam Rifles at par with BSF. Order to prepare a Cabinet Note for rationalisation of Clerical Cadre vis-a-vis other CPOs will be given after comparing our proposals with other CPOs.

18. **Re-Designation of Hav/PA to WO/PA.** MHA has given their approval for re-designation of Hav/PA as WO/PA. Order for the same has been given by this Dte. The correct equivalence of Nb Sub for WO(PA) is being processed alongwith the clerical cadre proposals. (Para 16 referred).

19. **Enhancement of Promotional Prospect of Dtmn Category in the Engineer Set Up of Assam Rifles.** MHA had turned down this Dte proposal of having a rank structure for Dtmn cat in the Engr set-up in AR on the plea that there is a ban on creation/upgradation of posts by Min of Fin. However DGAR during his visit to the Ministry convinced the authorities to review the case to give opportunity of career progression to the combatised dtmn cat. MHA is expected to issue orders for constituting a committee recommending the posts requiring promotion/career progression, under which this cat case will be considered.

20. **Upgradation of Pay Scale for Post of Veterinary Field Assistants (VFA).** This Dte had taken up a case to upgrade the basic pay of VFA's to Rs.4000-100-6000/- per month. MHA is inclined to our proposal. Info has also been sought from BSF regarding VFA's serving with them so that a composite case can be proj. to Min of Fin.

21. **Fixation of Pay under 5th CPC where the Fixation Exceeds Maximum Revised Scale.** This Dte had proposed to MHA that excess amount in such cases should be protected. MHA has intimated that Min of Fin (5th CPC Implementation Cell) in their letter of 02 Apr 99 have clarified that



there is no provision after promotion of a person in incumbent crossed of his replacement pay scale after adding the fitment benefit of 5 percent to the existing emoluments. Thus this case has been turned down by the Ministry.

22. Anomalies in the Pay Scale of Civ Posts and Equivalent Rank of Combatised Posts. This Dte vide Letter No. A/6-11/5th CPC/APS/98 dt 2 Mar 98 had taken up a proposal for bringing pay equivalence between the combatised and civ posts. MHA has turned down our proposal vid their letter No. 27012/19/98/EP, dt 19 Oct 98, clarifying that 5th CPC has given weightage to X (CIVIL) factor while making the recommendations. Accordingly combatant pers have been given an edge over the civ counterparts. However, to get over the perceived anomaly civ staff may opt for equivalent combatised posts as given in MHA letter No. 27011/44/98/EP dt 19 Sep 1998.

23. Upgraded Pay Scale for the Posts of Assistants in the Non-Sectt Org of Assam Rifles. This Dte had taken up case with the MHA for upgrading the pay scale of Asst of Non-Sectt org in Assam Rifles to Rs. 5000-125-8000 per month. The case has been favourably ref by MHA to Min of Fin. The decision of Min of Fin is awaited.

24. Enhancement of Promotional Prospects of Religious Teachers in Assam Rifles. Presently, Assam Rifles is auth 5 Sub and 34 Nb Sub Religious Teachers. To enhance service conditions, this Dte had taken up case with MHA to restructure the Religious Teachers cadre and auth 2 Sub Maj, 10 Sub and 19 Nb Sub. The proposal has not been accepted by the Ministry on the ground that Religious Teacher cadre is peculiar to Assam Rifles on Army analogy. Other CPOs (BSF) do not have this cat. Secondly, this cat does have promotional avenues upto the rank of Sub. Notwithstanding the above, this Dte will take up case of reviewing the service conditions and rank structure in next cadre review as and when ordered by the Govt.

#### Important Issues Relating to Ex-Assam Rifles Personnel.

25. Grant of Various Concession/Facilities to Ex-Assam Rifles Personnel. This Directorate has approached Chief Secy of all States/Union of India vide DU letter NO ARE/SA/8/3219 dated 20 Aug 98 to accord same priority to the Ex-Assam Rifles pers as well as dependents of those killed in action for their resettlement/ rehabilitation as is given to Def pers particularly in respect of the following:-

- (a) Preference in providing re-emp.
- (b) Preferential allotment of house/plot.
- (c) Grant of loans to purchase house/plot.
- (d) Allotment of land to the landless Ex-Assam Rifles pers during the course of the redistribution land in rural areas.
- (e) Grant of scholarship to children of pers killed or wounded/disabled in action.

26. Central Para Military Force (CPMF) Disp Facilities. CPMF pensioners and their families who are not availing Central Govt Health Services (CGHS) facilities, will be allowed to avail med facilities from all CPMF Hwch irrespective of the place they are/got retired from. The detailed instr on the subject have been circulated vide this Dte.

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letter NO A/Pars/5th CPC/98/Vol-III dated 23 Mar 98. DGAR Record Branch is issuing Identity Cards to all pensioners before proceeding on-pension. Similar Identity Card will be issued to NGOs of deceased pensioners. These identity card will be the auth for seeking CPMF Hospital facilities.

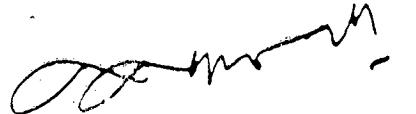
27. Med Allice. The Gazette of India (Extraordinary) No 192 dated 30 Sep 1997 has authorised med allice to pensioners residing in an area not covered by Central Govt Health Scheme. A sum of Rs 100 per month fixed med allice is authorised to all such pensioners for meeting the day to day med expenses that do not require hospitalisation.

28. CSD Facility to Ex-Assam Rifles Personnel. This Dte had taken up a case with the Govt vide letter No A/I-W/7-88/96 dated 30 Mar 93, for extending CSD Canteen and med facilities is admissible to Army Servicemen, to Ex-Assam Rifles personnel. The MHA has turned down our proposal vide their letter No 1/29/93-NE.11 dated 27 Sep 93. Notwithstanding the above, this case has again been taken up by this Dte vide our letter No A/I-W/7-88/96 dated 11 Jul 96 with MHA for consideration. The outcome is being pursued.

#### Conclusion

29. This bulletin brings out certain pay and allice entitlements in addition to those circulated earlier and their applicability in Assam Rifles. It has also addressed certain addl. issues of 5th CPC anomalies and the action taken by this Dte to rectify them. This is an info bulletin only and it should not be quoted as auth, for which the relevant Govt Orders should be ref to. Progress on outstanding issues will be circulated to all as and when disposed off by the Ministry.

30. A copy of this hand out will be displayed at prominent places and all persons explained of the correct posn by cdr in the chain. Hindi version of this letter is being fwd separately.



(R.S. Rajora)  
Lt Col  
AD (A)  
for DG Assam Rifles

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Ref No : 705550

Govt of India  
 Government of India  
 Grah Mantralaya  
 Ministry of Home Affairs  
 Mahanideshalaya Assam Rifles  
 Directorate General Assam Rifles  
 Shillong - 793011

II.14015/5th CPC/98/A-II/

31 March 98

Govt of India  
 Ministry of Home Affairs  
 (P.F.I)  
 New Delhi-01

IMPLEMENTATION OF UPGRADED PAY SCALE FROM 01-1-96  
FOR THE POSTS OF VETERINARY FIELD ASSISTANTS IN  
THE ASSAM RIFLES

Sir,

1. I am directed to invite Ministry's attention to the approved pay scale appearing at serial No. XXIV (c) in Part 'B' of First Schedule of CCS(RP) Rule 1997, wherein the revised scale of certain common category of Veterinary Staff have been approved by the Govt as under :-

Name of Post	Pre-revised Scale	Revised Scale
Stockman/	Rs. 950-20-1150-25-	
Compounder/	1500/- pm	
Stock Asstt/		
Animal	TO	
Husbandry Asstt/	Rs. 1200-30-1560-	
Dresser	40-2040/- pm	

2. It is submitted that there are 31 sanctioned posts of Veterinary Field Assistants in this Force who have been allowed standard revised Scale with effect from 01-1-96 replacing the pre-revised scale as per Part 'A' of First Schedule of CCS(RP) Rule 1997 as under :-

Name of Post	Pre-revised Scale of Pay	Qualification required as per recruitment Rule	Revised Scale
Veterinary (a) Field Assistant (VFA)	975-25- 1150-EB-30 -1540/-pm	Matric or equivalent with Diploma in Veterinary Science	Rs. 3200-85- 4900/- pm
(b)	950-20- 1150-EB-25 1500/-pm	Non-matric or equivalent with certificate in Veterinary Science.	Rs. 3050-75- 3950-80- 4590/-pm

....2/-

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15/3/2002

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3. Though the term of the post of Veterinary Field Assistant existing in the Assam Rifles is not included in the posts mentioned at serial XXIV(c) in Part 'B' of First Schedule, the pre-revised Scales of Veterinary Field Assistants in Assam Rifles were within the pre-revised Scales as mentioned against above posts which have been revised by a single scale of Rs. 4000-100-6000/-, the VFAs of Assam Rifles therefore should be eligible for the upgraded scale of Rs. 4000-100-6000/-pm.

4. It is therefore submitted that the Ministry may kindly accord approval to the implementation of the revised scale of Rs. 4000-100-6000/-pm with effect from 01-1-96 in respect of the post of Veterinary Field Assistants in Assam Rifles.

5. An early reply is highly solicited please.

Yours faithfully,

(R. Chulli)  
Colonel  
Deputy Director (S)  
For Director General Administration

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# ANNEXURE - A/10

Tele No. : 705095

Mahanideshlaya Assam Rifles  
Directorate General Assam Rifles  
Shillong - 793011

I.14015/C-Duty/VF A/Med-4

04 AUG 99

- List 'A'
- List 'B'
- List 'C'
- List 'E'

## CHARTER OF DUTIES OF VETERINARY FIELD ASSISTANT : ASSAM RIFLES

1. Guide lines on charter of duties of Veterinary Field Assistant Assam Rifles is fwd herewith as per appx :tt for your info and necessary action please.

2. Please ack.

  
( R S Rethi )

Col

Deputy Director (Medice)

for Director General Assam Rifles

Encl : 01 (One) sheet.

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110px  
 (Ref to DGAR letter No.  
 I.14015/C-Duty/VF A/Med-4  
 dated Aug 99)

CHARTER OF DUTIES OF VETERINARY FIELD  
ASSISTANT : ASSAM RIFLES

1. Charter of Duties of Veterinary Field Assistant are as under :-

- (a) Regular medical inspection to be conducted, to ensure fitness of Animals, by the Veterinary Field Assistant and proper record of such inspections be maintained.
- (b) Regular medical examination and treatment of sick Animals held at Battalion.
- (c) Regular medical examination of Animals available in Dairy farm, Poultry farm and Piggery farm etc in the Battalion.
- (d) Veterinary Field Assistant always accompany the Animal transport when they carry load from one place to another.
- (e) Examination of MOH (Meat of Hoof) and inspection of dressed meat issued to the troops.
- (f) Veterinary Field Assistant ensures that eggs supplied by contractor are fresh, of good average size and weight of 12 eggs is not be less than 500 gms. Individual egg weighing less than 40 gms is not be accepted.
- (g) Veterinary Field Assistant also ensures that Poultry live is healthy and well nourished.

24(2) 21R3 SC 643

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# ANNEXURE-A/II

## Appendix II

### Classification of Technical Posts into Various Groups

#### GROUP I--FIELD/FARM TECHNICIANS

1. Farm Superintendent	30. Senior Cattle Supervisor
2. Superintendent (Dairy)	31. Animal House Keeper
3. Dairy Farm Superintendent	32. Horticultural Supervisor
4. Farm Manager	33. Forester
5. Dairy Manager	34. Senior Stockman
6. Dairy Cattle Manager	35. Stockman
7. Assistant Farm Superintendent	36. Veterinary Officer
8. Assistant Superintendent (Dairy)	37. Senior Veterinary Assistant
9. Junior Farm Manager	38. Veterinary Assistant
10. Junior Garden Superintendent	39. Veterinary Commander
11. Junior Manager	40. Fishing Mule
12. Junior Superintendent	41. Senior Technical Assistant
13. Asstt. Farm Management Officer	42. Technical Assistant
14. Assistant Manager	43. Junior Technical Assistant
15. Field Officer	44. Rice Production Training Asstt.
16. Field Supervisor	45. Agricultural Assistant
17. Assistant Field Assistant	46. Botanical Assistant
18. Field Assistant	47. Extension Assistant
19. Junior Field Assistant	48. Entomological Assistant
20. Junior Field Assistant-cum-Curer	49. Horticultural Assistant
21. Curer	50. Livestock Assistant
22. Fieldman	51. Meteorological Assistant
23. Senior Farm Assistant	52. Physiological Assistant
24. Senior Assistant (Farm)	53. Plant Protection Assistant
25. Farm Assistant	54. Seed Exchange Assistant
26. Junior Assistant (Farm)	55. Asstt. (Seed Production)
27. Herbarium Keeper	56. Senior Soil Assistant
28. Herbarium Assistant	57. Stock Assistant
29. Nursery Assistant	58. Senior Stock Assistant
	59. Field Plantation & Store Asstt
	60. Junior Survey Assistant

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*[Signature]*

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 65 of 2002.

Date of Order : This the 11th Day of December, 2002.

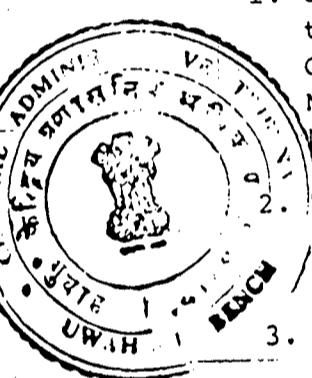
The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Shri Soraisam Manimacha Singh,  
Veterinary Field Assistant of  
Assam Rifles now posted at  
A.R.Thoubal, a resident of Chingamakha Maisnam  
Leikai, Imphal West District, Manipur ...Applicant

By Advocate Sri S.M.Singh.

- Versus -



1. Union of India,  
through the Secretary to the  
Government of India,  
Ministry of Home Affairs,  
New Delhi.
2. The Ministry of Finance,  
through its Secretary,  
Govt. of India, New Delhi.
3. The Director General,  
Directorate of Assam Rifles,  
Shillong-793001.
4. The Deputy Inspector General,  
MP Range, Assam Rifles,  
Imphal.
5. The Commandant,  
7th Assam Rifles,  
Thoubal.

...Respondents

By Sri A.K.Choudhury, Addl.C.G.S.C.

O R D E R

CHOWDHURY J. (V.C)

The issue relates to upgradation of pay scale of Veterinary Field Assistant serving in Assam Rifles to Rs.4000-6000/- in parity with those other counter parts.

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2. Mr A.M.Singh, learned counsel appearing for the applicant stated that the applicant was agitating the matter in different forums and failing to get any remedy he moved the Imphal Bench of Gauhati High Court in Writ Petition(Civil) No. 798 of 1999. Finally by order dated 31.12.2002 the Writ Petition was disposed of directing the applicant to move the appropriate forum to seek his remedy. Hence this application before the Tribunal for redressal of his grievances. Mr Singh also pointed out to the reply submitted by the respondents in which it was indicated that the authority took a decision advising the Assam Rifles to process the proposal of cadre restructuring of the post of Veterinary Field Assistants in the manner indicated by the Ministry of Home Affairs in its communication dated 17.12.99. The relevant text of the said communication is

reproduced below :

  
(i) DD(Pers) BSF has intimated that a proposal for cadre restructuring of Veterinary staff is being processed by them. ITBP is also processing the proposal on the same lines. Assam Rifles was advised by Dir.(Pers), MHA, to process the proposal for cadre restructuring of the post of VFA.

(ii) To maintain uniformity in educational qualification and pay scales as recommended by the Fifth Pay Commission, Assam Rifles was advised to process the proposal in consultation with the BSF and ITBP, so that a similar proposal on uniform lines is formulated.

(iii) As the posts of Veterinary staff in BSF and ITBP are combatised while in Assam Rifles VFAs are civilians, to maintain the uniformity in the rank structure, Assam Rifles were advised to propose the combatisation of these posts as well.

(iv) Since the matter is already subjudice, any decision for upgradation of pay scales in Assam Rifles can be taken after finalisation of the Court case."

Mr. A.M. Singh, learned counsel for the applicant has also drawn our attention to the communication sent by the Ministry of Home Affairs dated 31.3.1998 indicating its mind for implementation of upgradation of the pay scale of Veterinary Field Assistants in the Assam Rifles. The said communication clearly indicated the decision of the authority for revising the pay scale.

3. We have heard Mr A.M. Singh, learned counsel for the applicant and also Mr A.K. Choudhury, learned Addl. C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

*Certified to be true copy*  
The application thus stands disposed of. There shall, however, be no order as to costs.

*W. M. S.*  
Section Officer (J)  
C.A.T. GUWAHATI RANCHI  
Guwahati-781005  
*X/26/1/2005*

Sr/VICE CHAIRMAN  
Sr/MEMBER (ADM)

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*[Signature]*

## ANNEXURE-A/13

Tele No. 705075

Mahanideshalaya Assam Rifles  
 Directorate General Assam Rifles  
 Shillong - 793 001

A/Pers-Pay &amp; Allce/ 2001

24 Apr 2001

List : A  
 B  
 C  
 F

PROGRESS ON PAY ANOMALIES CASES

1. Ref pt 26 (q) of min of AR Cdr Conf Mar 2001 fwd vide this Dte letter No. N011/11/2001.G(SD)/1214 dt 11 Apr 2001

2. Progress on pay anomalies proposal are given in the succeeding paragraphs for info.

3. Rank and Pay Combatant Clk. To bring parity in ranks and pay with other CPOs, a case was taken up with MHA during 1997. After protracted correspondence and several mtgs held at MHA it has now been decided that entry grade of Stenos and combatant clks would be ASI (WO in AR) and Hav/Clk respectively in the scale of pay Rs. 4000-6000/- and Rs. 3200-4900/- in all CPMFs. This entry grade will be applicable to the new entrants only and the existing staff in the Steno and ministerial cadre will continue to wk in the same level where they are at present. This Dte has further taken up a case with MHA that unless the existing cadre in redesignated one step up, the new policy cannot be implemented in AR. MHA's decision on the matter is still awaited.

4. Rank and Pay of Tech Cadre. Pers of RM, Dtmn, Pharma and Compounder of AR with the same intake QR for rect/remusteration are given the rk of Hav whereas their counterparts in other CPOs are given ASI. The MHA had asked to submit proposal indicating cadre to cadre comparison with BSF where the rk of ASI is available in other tech cat also along with fin implication. The proposal along with fin implication has been submitted to MHA and the case is lying with MOF for approval.

5. Anomaly in Pay of Tdn. There are nine cats of tdn of AR such as Cook, Carp, WM etc are being given less pay than their counterparts in other CPOs. Case was taken up that MHA has decided the following pay scale for all CPOs.

(a) Rfn cook, washerman Barber, Carpenter, EBR, Tailor & Painter. Rs. 2610-3540/-

(b) Rfn WC & Safai Rs. 2550-3200/-

The fin implication along with restructuring proposal is being fwd to MHA for approval. It has also been decided by the MHA that the provision for remusteration in Rfn (GD) from above cats will be made in RRs.

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6. **Revision of Pay scales of Hon'ry Rk of Nb Sub.** After declaration of 5th CPC report, Army has enhanced Rs. 100/- of addl element of pension to NCOs granted hon'ry rk of Nb Sub on retirement from Rs. 30/- wef 01-01-96. On the similar line a case has been taken up with MHA for enhancement of ex- AR Hon'ry NCOs. The case is lying with MOF for consideration.

✓ **Implementation of Upgraded Pay Scale from 01-01-96 for the Post of VFAs.** In 5th CPC the post of VFA and equivalent grade in other org has been revised by a single scale of Rs. 4000-6000/- a case has been taken up with MHA to accord approval for implementation of revised scale to the post of VFA in AR. Case is under prog.

8. **Anomaly in Pay Scale of Civ Dtmn.** Dtmn in AR drawing scale of pay as per part A of 1st Schedule of CCS (RP) Rules 1997. In 5th CPC dtmns of other orgs has been gtd Part B of 1st Schedule of CCS (RP) Rules 1997 i.e., Rs. 5000-8000/- Case has been taken up with MHA for applicability of part B Scale to AR dtmns wef 01-01-96. The case is under consideration with MOF.

9. **Admitting Revised Scale to Teaching Staff as per Part B of 1st Schedule of CCS (RP) Rules 1997.** A proposal has been taken with MHA for admitting the Part B Scale of 5th CPC to teachers of AR. Case is under consideration with MHA.

( Satendra Kumar)  
Col  
DD(A)  
For DG Assam Rifles

Copy to :-

List 'D'

List 'F'

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Malik